

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

STARRED QUESTION NO:30

ANSWERED ON:10.11.2010

DEVELOPMENT OF FORESTS

Choudhary Shri Harish;Laguri Shri Yashbant Narayan Singh

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether the State Governments have requested the Union Government for assistance, financial or otherwise, for development of forests in their States during the current year;

(b) if so, the details thereof and the funds released for the purpose, State-wise;

(c) whether in view of the alarming felling of trees clandestinely, the Government proposes to enact a separate law to deal with the matter; and

(d) if so, the details thereof and action taken in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a),(b),(c) and (d) A statement has been laid on the Table of the House.

Statement referred to in reply to parts (a), (b), (c) and (d) of Lok Sabha Starred Question No.30 by Shri Harish Chaudhary and Shri Yashbant N.S. Laguri regarding Development of Forests to be replied on 10.11.2010.

(a) and (b) Yes, Sir. Funds are provided to the states under the three major centrally sponsored schemes for development of forests namely (i) National Afforestation Programme , (ii)Intensification of Forest Management Scheme and(iii) Integrated Development of Wildlife Habitats. The details of funds allocated and released state-wise during the current year are given in the Annexure I, II and III.

(c) & (d) The Government of India has enacted Indian Forest Act,1927, Wildlife (Protection) Act,1972, Forest (Conservation) Act,1980 and Environment Protection Act ,1986 which have enabling provisions to curb the clandestine felling of trees.Presently,no new law is contemplated.